

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 02.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/637/2024 in IA (IBC)/297/2021 s, IA(IBC)/297/2021, IA (IBC)/1435/2023, IA (IBC)/237/2023, Intervention Petition (IBC)/41/2023, IA (IBC)/510/2024 in CP(IB) No.376/7/HDB/2018
NAME OF THE COMPANY	Sagar Infra Rail International Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Sagar Infra Rail International Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA (IBC)/637/2024 in IA (IBC)/297/2021**

**Present:** Ld. Counsel Mr. VVSN Raju for the Liquidator.

Mr. Sri Vamsi Kambhammettu, Liquidator.

This application has been moved for substituting the name of the successful bidder in place of the Liquidator. In view the submissions made in the application, this IA is allowed and the name of M/s.Acurite Contractors and Engineers Pvt Ltd, who is the successful bidder is substituted in place of Liquidator in IA(IBC)/297/2024. Accordingly, this application is allowed and disposed of.

**IA(IBC)/297/2021**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.

Ld. Counsel Mr. G. Bhupesh for the Respondent.

Ld. Counsel for the Applicant is directed to file amended neat copy. **Matter is adjourned to 24.04.2024.**

**Contd...**

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**IA (IBC)/1435/2023**

**Present:** Ld. Counsel Mr. G. Kalyan Chakravarthy for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Respondent.

Ld. Counsel for the Petitioner prays for an adjournment. Prayer is allowed.

**Matter is adjourned to 24.04.2024.**

**IA (IBC)/237/2023**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.  
Ld. Counsel Mr. G. Kalyan Chakravarthy for the Respondent.

Ld. Counsel for the Respondent prays for an adjournment. Prayer is allowed.

**Matter is adjourned to 24.04.2024.**

**Intervention Petition (IBC)/41/2023**

**Present:** Ld. Counsel Mr. P. Ramesh Babu for the Applicant.  
Ld. Counsel Mr. VVSN Raju for the Liquidator.  
Mr. Sri Vamsi Kambhammettu, Liquidator.

Order passed in IA(IBC)/637/2024 for impleading the M/s.Acurite Contractors as a party in IA (IBC)/297/2021. Hence, the present IA has become infructuous. Accordingly, this application is allowed and disposed of.

**IA (IBC)/510/2024**

**Present:** Ld. Counsel Mr. VVSN Raju for the Applicant.  
Mr. Sri Vamsi Kambhammettu, Liquidator.  
Ld. Counsel Mr. P. Ramesh Babu for the Respondent.

This application has been moved for allowing waiver for conducting AGM for the financial years 2021-22 & 2022-23. Ld. Counsel for the Respondent has no objection for allowing the above said application. Keeping in view the facts and circumstances, the application is allowed and waiver is granted to hold AGM for the financial years 2021-22 & 2022-23. Accordingly, this application is allowed and disposed of.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**